

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...CC 18007/2009

(From the judgment and order dated 22/08/1989 in WPC No. 3209/1980
of The HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

YADVENDRAM BIKARAM SINGH

Respondent(s)

(With appln(s) for c/delay in filing SLP)

Date: 08/03/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s)

Mr. G.E. Vahanvati, AG
Mr. S.c. Mishra, Sr.Adv.
Mr. R. Dash, Sr.Adv.
Mr. S.K. Dwivedi, AAG
Mr. T.N. Singh, Adv.
Mr. Rajeev Dubey, Adv.
Mr. Kapil Mishra, Adv.
Mr. Kamendra Mishra, Adv.

For Respondent(s)/
Intervenor:

Mr. L.Nageshwar Rao, Sr.Adv.
Mr. Saurabh Misra, Adv.
Mr. Rakesh Kumar Sharma, Adv.

UPON hearing counsel the Court made the following
O R D E R

Compliance affidavit filed on behalf of the State of U.P.
is taken on record. It shall form part of the record.

Issue notice on condonation of delay application as well as
on the Special Leave Petition.

Pending notice, there shall be stay of further proceedings.

No orders on I.A. It is made clear that the applicants are
at liberty to avail such remedies as may be available to them in
law.

(S. Thapar) (Vijay Dhawan)
P.S. to Registrar Court Master